

12.58 hrs

[English]

EXPLANATORY STATEMENT SHOWING REASONS  
FOR IMMEDIATE LEGISLATION BY THE CONSTITUTION  
(SCHEDULED TRIBES) ORDER (AMENDMENT)  
ORDINANCE, 1996

THE MINISTER OF STATE IN THE MINISTRY OF  
WELFARE (SHRI K.V. THANGKA BALU): On behalf of Shri  
Sitaram Kesri: Sir, I beg to lay on the Table an explanatory  
statement (Hindi and English versions) showing reasons for  
immediate legislation by the Constitution (Scheduled Tribes)  
Order (Amendment) Ordinance, 1996.

[Placed in Library See. No. LT 9098/96.]

12.58 1/2 hrs

[English]

PUBLIC ACCOUNTS COMMITTEE

**Hundred and Fourteenth, Hundred, and Fifteenth and  
Hundred and Sixteenth Reports**

SHRI RAM NAIK (BOMBAY NORTH): Sir, I beg to present  
the following Reports (Hindi and English versions) of the Public  
Accounts Committee (Tenth Lok Sabha).

- (1) Hundred and fourteenth Report on Action Taken on  
83rd Report of Public Accounts Committee (Tenth Lok  
Sabha) on Customs Receipts - Loss of revenue due to  
non-availability of a provision in the Act.
- (2) Hundred and fifteenth Report on Action Taken on 92nd  
Report of Public Accounts Committee (Tenth Lok  
Sabha) on Import of life-expired ammunition.
- (3) Hundred and Sixteenth Report on Action Taken on  
98th Report of Public Accounts Committee (Tenth Lok  
Sabha) on Union Excise Duties - System defects in  
working of Chief Accounting Offices.

12.59 hrs

[English]

MATTER UNDER RULE 377

- (I) **Need to Check Violation of Human Rights  
in the Country**

SHRI JAGMEET SINGH BRAR (Faridkot): Sir, of late,  
incidents of violation of Human Rights have been on increase in  
the country. Recently, a very famous and internationally known  
Punjabi folk singer, Shri Dilshad Akhtar, was allegedly killed in  
the presence of thousands of people. This killing has sent shock  
waves all over the country in the minds of artists, singers, poets,  
writers and eminent personalities of India. Cinema,  
social and cultural organisations have also condemned this  
cold-blooded murder.

I request the Union Government to ensure that the guilty  
and responsible persons involved in this killing are punished  
according to the rule of law.

13.00 hrs

[Translation]

(ii) **Need to Allocate more Electricity to  
Haryana from Central Pool**

SHRI JANGBIR SINGH (Bhiwani): Mr. Speaker, Sir, through  
you I would like to draw the attention of the Central Government  
towards the power crisis in Haryana, especially in my  
Parliamentary Constituency Bhiwani. Haryana Government is  
unable to produce sufficient power due to its limited resources.  
Due to the shortage of Coal and some other technical difficulties  
the thermal power plants located at Faridabad, Yamunanagar  
and Panipat are not generating electricity to their full capacity.  
Haryana is an agricultural state. The State Government is  
providing 60 percent of total consumption of electricity to farmers.  
The State have a total capacity of generating 2377 Megawatt  
electricity. Due to power cut the agriculture and industrial sector  
have been adversely affected. Farming in Badhda, Dadri,  
Loharu and Sakhnali area of my Parliamentary Constituency  
depends upon tubewells. Level of underground water is 280 ft.  
low here. Today this state requires additional 1500 Megawatt  
electricity urgently.

I, therefore, urge upon the Government that in view of the  
requirement of the State additional 1500 MW electricity should  
be immediately provided from Central pool so that the farmers  
of the State could be saved from power crisis.

(iii) **Need to Provide Adequate Operational  
Facilities at Rajahmundry Airport, Andhra  
Pradesh**

[English]

DR. K.V.R. CHOWDARY (Rajahmundry): Sir, Rajahmundry  
is a big city in East Godavari district of Andhra Pradesh having  
an airport nearby. Vayudoot services used to operate six days